

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI
(PRINCIPAL BENCH)**

Original Application No. 993 of 2024

In the matter of news item titled "PACKAGE Where has the Plastic Waste disappeared" appearing in Times of India dated 30.07.2024.

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Date: 28-08-2024

Place: Chandigarh

Submitted by



**Joint Secretary to Government of Punjab
Department of Science, Technology and
Environment**

(on behalf of respondent no. 7)

**Harjeet Singh Sahani, IAS
Joint Secretary
Dept. of Science, Technology & Environment
Punjab**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI
(PRINCIPAL BENCH)**

Original Application No. 993 of 2024

In the matter of News item titled "PACKAGE Where has the Plastic Waste disappeared" appearing in The Times of India dated 30.07.2024.

Reply of Joint Secretary to Government of Punjab, Department of Science, Technology and Environment on behalf of the State of Punjab i.e. Respondent no. 7 in compliance to order dated 31.07.2024.

RESPECTFULLY SHOWETH

- 1) That the Hon'ble National Green Tribunal has taken suo motu cognizance of the News item published in Times of India Newspaper dated 30.07.2024 titled, "Package where has the Plastic Waste disappeared" and consequently Original Application No. 993 of 2024 has been registered. The news item pertains to large-scale non-compliance with Plastic waste disposal regulations under the Extended Producer Responsibility (EPR) System in Tamil Nadu.
- 2) That however, considering the fact that somewhat similar position exists in all the States and it is a Pan India issue, hence the Hon'ble National Green was pleased to pass an order dated 31.07.2024 in the case thereby impleading the Secretaries Environment of all States as respondents with direction to file response. The State of Punjab through its Secretary Environment has been impleaded as respondent no. 7. The present reply is being filed in Compliance to order dated 31.07.2024 on behalf of

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respondent no. 7 i.e. the State of Punjab through its Secretary Environment Department.

- 3) That the answering respondent is working as Joint Secretary to Government of Punjab, Department of Science, Technology and Environment and as such is conversant with the facts and circumstances of the case and is Competent to file the present reply on behalf of respondent no. 7 i.e. the State of Punjab through its Secretary, Environment.
- 4) That briefly stated, the Ministry of Environment, Forest in Climate Change (MoEF&CC) has notified the guidelines on the Extended Producer Responsibility (EPR) for plastic packaging on 16.02.2022. These guidelines provide framework for implementation of Extended Producer Responsibility and are applicable to the following entities which are mandated to be register on the centralized portal developed by Central Pollution Control Board (CPCB):
- i) Producers of plastic packaging, other than the micro and small enterprises as defined under the Micro, Small and Medium Enterprises Development Act, 2006.
 - ii) Importer of plastic packaging including intermediate material used for manufacturing of plastic packaging such as films and preforms and plastic packaging of imported products.
 - iii) Brand-owner including online platforms/marketplaces and supermarkets /retail chains other than micro and small enterprises as defined under the Micro, Small and Medium Enterprises Development Act, 2006.

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- iv) Plastic Waste Processors (PWPs) engaged in a) recycling, b) waste to energy, c) waste to oil and d) industrial composting.
 - v) Manufacturers and importers of raw material.
 - vi) Manufacturers of items made from compostable plastics or biodegradable plastics other than the plastic carry bags.
- 5) That the Central Pollution Control Board (CPCB) developed and formally launched the Centralized EPR Portal for the registration of Producers, Importers, and Brand Owners (PIBOs) and Plastic Waste Processors (PWPs) on 05.04.2022. CPCB, through a communication dated 14.03.2024, issued directions under Section 5 of the Environment (Protection) Act, 1986, mandating that all PIBOs and PWPs register on the centralized EPR portal by 31.03.2024. Due to the portal being updated for enhanced security features from 18.03.2024, to 24.04.2024, CPCB extended the registration deadline, allowing PIBOs and PWPs to submit complete registration applications by 31.05.2024, with a further extension granted until June 30, 2024.
- 6) That in accordance with the EPR guidelines, the registration of Producers, Importers, and Brand Owners (PIBOs) operating within the States is to be conducted by the respective State Pollution Control Boards. It is pertinent to mention here that the Punjab State Pollution Control Board is working under the Administrative Control of the Government of Punjab, Department of Science, Technology and Environment and as such the Department of Science, Technology and Environment has directed and gathered the information from the Punjab State Pollution Control Board with regard to the Plastic Waste disposal norms under the Extended Producer Responsibility

(EPR) System in the State of Punjab. The relevant aspects of the case are summarized in the following paragraphs.

- 7) That the Punjab State Pollution Control Board has issued a total number of 486 show cause notices at various intervals, directing Producers, Brand Owners and Plastic Waste Processors (PWPs) to obtain registration under the provisions of the Plastic Waste Management Rules, 2016, on the Centralized EPR Portal. Additionally, a public notice was published on 10.08.2024, in the leading newspapers of the State of Punjab, namely "Hindustan Times" and "Punjabi Jagran," as well as on the website of the Punjab Pollution Control Board conveying directions under Section 5 of the Environment (Protection) Act, 1986, to all Producers, Importers and Brand Owners (PIBOs) and PWPs in the State of Punjab who have not yet obtained the EPR registration. The notice instructed these entities to submit their applications on the Centralized EPR Portal developed by the CPCB without further delay. A copy of the notice issued in various newspapers is enclosed as Annexure R7/A.
- 8) That the number of registrations for Producers, Importers, and Brand Owners (PIBOs) on the EPR portal has increased from 37 entities in March 2023 to 678 entities in July 2024. Concurrently, the overall EPR target assigned to the registered PIBOs for various plastic categories has risen from 22,308 metric tons (MT) in March 2023 to 93,335 MT in July 2024, representing an approximate fourfold increase as compared to the previous year.
- 9) That the progress in the implementation of the Plastic Waste Management Rules, 2016, including Extended Producer Responsibility (EPR), has been regularly reviewed

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by the Secretary to Government of Punjab, Department of Science, Technology & Environment as well as Chairman/ Member Secretary of the Punjab Pollution Control Board. In compliance with the decisions made during the meeting held on 23.02.2024, Nodal Officers at the Regional Office level of the State Pollution Control Board have been designated to address various issues, including the identification of Producers, Importers, and Brand Owners (PIBOs) and Plastic Waste Processors (PWPs), registration on the centralized EPR portal, and initiating action against violators to ensure proper implementation of the Plastic Waste Management Rules, 2016. The State Pollution Control Board has issued the following communications to expand the inventory of PIBOs and PWPs:

- i) The Commissioner, Central Board of Indirect Taxes & Customs has been requested vide letter no. 521 dated 02.02.2024 and 1752 dated 22.04.2024 to provide a list of all the importers whose consignments cleared since 01-10-2022 along with their contact details. A copy of letter no. 512 dated 02.02.2024 is enclosed as Annexure R7/B and letter no. 1752 dated 22.04.2024 as Annexure R7/C.
- ii) The Registrar of Firms & Societies (Punjab) has been requested vide letter no. 1808 dated 26.04.2024 to make available list of all the Manufacturers, Producers, Importers, Brand Owners and Plastic Waste Processors of the State of Punjab along with their correspondence & contact details, so as to enable the Board to follow up these entities. A list was shared by the Department of Industries on

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13.08.2024 and it is currently under review by the Board. A copy of letter no. 1808 dated 26.04.2024 is enclosed as Annexure R7/D

- iii) The Excise Commissioner, GST Division, Taxation Commissionerate, Department of Excise and Taxation has been requested vide letter no. 1811 dated 26.04.2024 to make available list of all the Manufacturers, Producers, Importers, Brand Owners and Plastic Waste Processors of the State of Punjab along with their correspondence & contact details. A list was shared by the Department of Excise and Taxation on 05.08.2024, and it is currently under review by the Board. A copy of letter no. 1811 dated 26.04.2024 is enclosed as Annexure R7/E.
- 10) That Punjab Pollution Control Board has also identified 193 Plastic Waste Processors (PWPs) operating within the State of Punjab. Out of these, 48 PWPs have been registered on the Centralized EPR Portal developed by the CPCB, in accordance with the provisions set forth in the guidelines on Extended Producer Responsibility.
- 11) That Punjab Pollution Control Board has issued show cause notices to the remaining identified Producers, Importers, and Brand Owners (PIBOs) and Plastic Waste Processors (PWPs). Action is currently underway to ensure that these entities are brought into compliance with the Extended Producer Responsibility (EPR) regime.
- 12) That in order to enhance the implementation of the Plastic Waste Management Rules, 2016, and to improve progress in the registration of Producers, Importers, and Brand Owners (PIBOs) and Plastic Waste Processors (PWPs) in the State of Punjab, the Punjab State Pollution Control Board has undertaken the following measures:
- i) The Board has established a 24-hour help desk.

- ii) 30 camps at the Regional Office level have been organized and 04 camps at Head Office level have been organized across the State to provide technical assistance to PIBOs and PWPs for the submission of EPR applications on the Centralized EPR Portal developed by the Central Pollution Control Board (CPCB).
- iii) The Board has organized a workshop on Extended Producer Responsibility (EPR) on 17.10.2023 at District Industries Centre (DIC) Centre, Ludhiana and 12.07.2024 at MSME Centre, Ludhiana in association with Plastic Manufacturers & Traders Association, Ludhiana wherein, doubts raised by PIBOs and PWPs have been addressed for better understanding of their obligations.
- iv) The Board has held a comprehensive meeting on 14.08.2024 with all the registered Plastic Waste Processors (PWPs), which also included representatives from the Department of Local Government and the Department of Rural Development & Panchayats of the Government of Punjab. During this meeting, the PWPs were given explicit instructions on the necessity of generating and transferring the Extended Producer Responsibility (EPR) certificates to PIBOs through the centralized EPR portal developed by the Central Pollution Control Board (CPCB). The meeting emphasized the importance of trading of EPR credits in a fair and transparent manner, failing which, stringent actions were disclosed to be enforced under the Plastic Waste Management (PWM) Rules, 2016.

- 13) That the Punjab State Pollution Control Board is continuously making efforts to cover all the PIBOs & PWP's operating in the State of Punjab by creating awareness to get register on the Centralized EPR portal. The Board shall also take necessary actions including the imposition of the Environmental Compensation under the provisions of Environment (Protection) Act, 1986 against the erring units for violation of guidelines issued on the Extended Producer Responsibility.
- 14) That the reply inform of status and action taken report on behalf of the State of Punjab is hereby submitted in compliance to order dated 31.07.2024 for consideration of the Hon'ble National Green Tribunal.

Date: 28-08-2024

Place: Chandigarh

Submitted by



**Joint Secretary to Government of Punjab
Department of Science, Technology and
Environment (on behalf of respondent no. 7)**

**Harjeet Singh Sandhu, PCS
Joint Secretary
Dept. of Science, Technology & Environment
Punjab**

Hindustan Times
10.08.24

ਰੰਗਾਬੀ ਮਾਸਿਕ
10.08.24

PUNJAB POLLUTION CONTROL BOARD

Ministry of Environment, Forest & Climate Change (MoEF&CC) notified the Plastic Waste Management Rules (PWMR) 2016 under Environment (Protection) Act, 1986 vide notification no. G.S. R. 320 (12) dated 18.03.2016, which has been amended from time to time to provide regulatory frame-work for management of plastic waste.

The guidelines on the Extended Producer Responsibility (EPR) for plastic packaging have been notified by MoEF&CC on February 16, 2022 in Schedule-II of the 4th amendment of Plastic Waste Management Rules, 2016.

PUBLIC NOTICE

REGISTRATION OF PRODUCERS, IMPORTERS, BRAND OWNERS OF PLASTIC PACKAGING AND PLASTIC WASTE PROCESSORS (PWBs AND PWP) AND MANUFACTURERS OF CENTRALISED PORTAL DEVELOPED BY PPCB

Section 6.1 (a): The following entities shall register on the centralized portal developed by Central Pollution Control Board (CPCB) namely:

- Producers of plastic packaging, other than the micro and small enterprises as defined under the Micro, Small and Medium Enterprises Development Act, 2006.
- Importer of plastic packaging including intermediate material used for manufacturing of plastic packaging such as films and preforms and plastic packaging of imported products.
- Brand-owner including online platforms/marketplaces and supermarkets/retail chains other than micro and small enterprises as defined under the Micro, Small and Medium Enterprises Development Act, 2006.
- Plastic Waste Processors (PWPs) engaged in a) recycling, b) waste to energy, c) waste to oil and d) industrial composting.
- Manufacturers and importers of raw material.
- Manufacturers of items made from compostable plastics or biodegradable plastics other than plastic carry bags.

Section 6.2: The entities covered under clause 6.1 shall not carry any business without registration obtained through online centralized portal.

Section 6.3: The entities covered under clause 6.1 shall not deal with any entity not registered through online centralized portal.

Section 11: All plastic waste processors shall have to register with concerned State Pollution Control Board or Pollution Control Committee in accordance with provision 13(3) of Plastic Waste Management Rules, 2016 on the centralized portal developed by Central Pollution Control Board.

PPCB observed that many of the PBOs and PWPs are carrying out their business without registration obtained through online centralized portal and are thus violating the provision of said Rules as well as the Guidelines of MoEF&CC and liable for action which may include levying of Environmental Compensation (EC).

PPCB through this notice issues directions u/s 5 of the Environment (Protection) Act, 1986 to all the PBOs and PWPs of the State of Punjab who failed to obtain EPR registration till date, to submit application on the centralized EPR portal developed by the CPCB without any further delay, failing which action as deemed fit shall be taken without further notice/opportunity.

General public is requested to report any violations of above Plastic Waste Management Rules, 2016 to the concerned Regional Offices of the Punjab Pollution Control Board or email at enw@punjabpcb.com

38514 Chairman

PUNJAB POLLUTION CONTROL BOARD

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38514 Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD

No. 521
To

Dated. 02/02/2024

The Commissioner,
Central Board of Industrial Taxes & Customs,
Custom Commissionerate,
Custom House, Grand Trunk Road,
Sahnewal Khurd, Ludhiana – 141120.

Subject: Regarding clearing of Consignment related to import of plastic packaging material.

Reference: MoEFF&CC notification no. G.S.R. 133(E) dated 16-02-2022.

Your attention is invited towards the guidelines on Extended Producer Responsibility (EPR) for plastic packaging framed under PWM Rules, 2016 issued by Ministry of Environment, Forest & Climate Change, New Delhi vide notification no. G.S.R. 133(E) dated 16-02-2022 for effective implementation of Extended Producer Responsibility. A copy of said guidelines/ notification is attached herewith for ready reference.


As per the clause 6.2 of the said Guidelines, Producers, Importers and Brand Owners of the Plastic packaging material shall not carry out any business without registration obtained under PWM Rules, 2016 as amended from time to time through online centralised portal developed by Central Pollution Control Board (CPCB).

It has come to notice of the PPCB that significant no. of importers has not obtained registration through online centralised portal developed by CPCB as mandated by the aforesaid guidelines. In case of non-compliance, Board is constraint to initiate action on the violator(s) which may include imposition of environment compensation due to damages caused to the environment or third party due to improper handling of plastic packaging material in accordance with the provisions contained in the aforesaid guidelines/Rules.

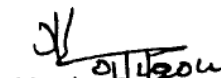
In order to ensure the effective implementation of guidelines/Rules, it is requested to issue necessary instructions to officials concerned of Custom Department to ensure the verification of registration obtained by the importers under the said guidelines/Rules, at the time of clearing the consignment of importers of plastic packaging material and also requested to provide a list of all the consignments cleared since 01-10-2022 along with their contact details of importers so as enable the Board to proceed further in the matter.

DA/As above

Endst. No. 522


Member Secretary
Date 02/02/2024

A copy of the above is forwarded to the Director, custom, Central Board of Indirect Taxes & Customs, Department of Revenue, Ministry of Finance, North Block, New Delhi-110001 for information and further necessary action, please.


Member Secretary



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HQ-3/EPA/2024/1752

To

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ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD

(Regd.)



Dated: 22/4/24

The Commissioner,
Central Board of Industrial Taxes & Customs,
Custom Commissionerate,
Custom House, Grand Trunk Road,
Sahnewal Khurd, Ludhiana - 141120.

Subject: Regarding clearing of Consignment related to import of plastic packaging material.

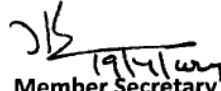
Kindly refer this office letter no. 521 dated 02.02.2024 (copy enclosed).

2) I would like to draw your attention towards referred letter vide which it was requested to ensure the verification of EPR registration obtained by the importers under the said guidelines/Rules, at the time of clearing the consignment of importers of plastic packaging material and to provide a list of all the consignments cleared since 01-10-2022 along with their contact details of importers. However, the reply in the matter is yet to be received.


3) In view of the above, it is once again requested to provide the list of all the consignments cleared since 01-10-2022 along with their contact details of importers so that further necessary action in the matter can be taken.

DA/As above

Endst. No: HQ-3/2024/1753


Member Secretary
Date: 22/4/24

A copy of the above is forwarded to the Director, Custom, Central Board of Indirect Taxes & Customs, Department of Revenue, Ministry of Finance, North Block, New Delhi-110001 for information and further necessary action, please.


Member Secretary

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ
VATAVARAN BHAWAN, NABHA ROAD, PATIALA
Phone: 0175-2215802 E-mail : epappcb@gmail.com, Web: www.ppcb.gov.in



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ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD



No. 1809
To

Dated: 26-4-24

The Registrar of Firms & Societies (Punjab),
3rd Floor, 17-Bays Building,
Sector-17-D, Chandigarh.

Subject: Regarding data pertaining to Manufacturers, Producers, Brand Owners and Plastic Waste Processors defined under the Plastic Waste Management Rules, 2016 as amended from time to time.

Your intention is invited towards the Plastic Waste Management Rules, 2016 amended from time to time and lastly amended on 14.3.2024. A copy of the said Rules can be downloaded from the website of Ministry of Environment, Forest & Climate Change.

2. These Rules are applicable to various entities including Manufacturers, Producers, Brand Owners and Plastic Waste Processors which are defined as under:

- (a) 'Manufacturer' means and includes a person engaged in the production of plastic raw material including compostable plastics and bio-degradable plastics.
- (b) 'Producer' means a person engaged in the manufacturing of plastic packaging and includes a person engaged in manufacture of intermediate material to be used for manufacturing plastic packaging and also the person engaged in contract manufacturing process using plastic packaging or through other arrangement for a brand owner.
- (c) 'Brand Owner' means a person or company who sells any commodity under a registered brand label or trademark.
- (d) 'Plastic Waste Processors' means recyclers of plastic waste as well as entities engaged in using plastic waste for energy (waste to energy) including in co-processing or converting plastic waste to oil (waste to oil) except in cases where feedstock chemicals are produced for further use in the production of plastic which may then be considered under recycling, industrial composting.

3. Every Manufacturer, Producer, Brand Owner and Plastic Waste Processor is required to obtain registration under the Rules on the online EPR Portal developed by the Central Pollution Control Board.

4. It has come to notice of the Board that significant number of Manufacturers, Producers, Brand Owners and Plastic Waste Processors have not obtained requisite EPR registration. In case of non-compliance, Board is constrained to initiate action on the violators which may include imposition of Environmental Compensation in accordance with the provisions contained in above Rules.

5. It is, therefore, requested to instruct the officers / officials of the department to make available list alongwith their correspondence & contact details of all the Manufacturers, Producers, Brand Owners and Plastic Waste Processors of the State of Punjab registered as Sole Proprietor / Partnership Firm / Private Limited Company / Public Limited Company / Limited Liability Partnership (LLP) / Society / HUF etc. in the State of Punjab, so as to enable the Board to follow up these entities for effective implementation of the Plastic Waste Management Rules, 2016 as amendments made thereof, please.

Endst. No. 1809

Dated 26-4-24

Member Secretary

A copy of the above is forwarded to the Principal Secretary to Government of Punjab, Department of Industries & Commerce, Chandigarh for necessary action, please.

Member Secretary

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ

Vatavaran Bhawan, Nabha Road, Patiala - 147001

E-mail : chairman.ptl.ppcb@punjab.gov.in, msspccb@gmail.com

Phone No. 0175-2215793, 0175-2215802

Endst. No. _____

Through E-mail

Dated _____

A copy of the above is forwarded to the following for information and necessary action.
They are requested to ensure timely submission of requisite details to HO:

1. The Chief Environmental Engineer, PPCB, Jalandhar / Ludhiana / Patiala / Bathinda.
2. The Senior Environmental Engineer, PPCB, Zonal Office, Patiala-I/II, Ludhiana-I/II / Jalandhar / Amritsar / Bathinda.
3. The Environmental Engineer, Punjab Pollution Control Board, Regional Office, Patiala / Ludhiana-1/2/3/4/ Batala/Sangrur/ Jalandhar-1/2/ Amritsar/ Hoshiarpur/ SAS-Nagar/ Roopnagar/ Bathinda/ Faridkot / Sri Fatehgarh Sahib. They are directed to immediately contact the General Manager, District Industries Centre in their area of jurisdiction to get requisite details.


Member Secretary
SS

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ

Vatavaran Bhawan, Nabha Road, Patiala - 147001

E-mail : chairman.ptl.ppcb@punjab.gov.in, msppcb@gmail.com

Phone No. 0175-2215793, 0175-2215802



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ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD



No.¹⁸¹⁾
~~181)~~

Dated: 26-4-24

To

The Excise Commissioner,
GST Division, Taxation Commissionerate,
Department of Excise and Taxation,
Patiala.
Email: excomm.pb@punjab.gov.in

Subject: Regarding data pertaining to Manufacturers, Producers, Importers, Brand Owners and Plastic Waste Processors defined under the Plastic Waste Management Rules, 2016 as amended from time to time.

Your intention is invited towards the Plastic Waste Management Rules, 2016 amended from time to time and lastly amended on 14.03.2024. A copy of the said Rules can be downloaded from the website of the Ministry of Environment, Forest & Climate Change.

2) These Rules are applicable to various entities including Manufacturers, Producers, Importers, Brand Owners and Plastic waste processors.

3) (a) 'Manufacturer' means and includes a person engaged in the production of plastic raw material including compostable plastics and bio-degradable plastics.

(b) 'Producer' means a person engaged in the manufacturing of plastic packaging and includes a person engaged in manufacture of intermediate material to be used for manufacturing plastic packaging and also the person engaged in contract manufacturing process using plastic packaging or through other arrangement for a brand owner.

(c) 'Importer' means a person who imports for commercial use, any plastic packaging or any commodity with plastic packaging or carry bags or plastic sheets or like material, or plastic raw material including in the form of resin or pellets, or intermediate material to be used for manufacturing plastic packaging such as films or preforms.

(d) 'Brand Owner' means a person or company who sells any commodity under a registered brand label or trademark.

(e) 'Plastic Waste Processors' means recyclers of plastic waste as well as entities engaged in using plastic waste for energy (waste to energy) including in co-processing or converting plastic waste to oil (waste to oil) except in cases where feedstock chemicals are produced for further use in the production of plastic which may then be considered under recycling, industrial composting.

4) Every Manufacturer, Producer, Importer, Brand Owner and Plastic Waste Processor is required to obtain registration under the Rules on the online EPR Portal developed by the Central Pollution Control Board.

5) It has come to notice of the Board that significant number of Manufacturers, Producers, Importers, Brand Owners and Plastic Waste Processors have not obtained requisite registration. In case of non-compliance, Board is constrained to initiate action on the violators which may include imposition of Environmental Compensation in accordance with the provisions contained in above Rules.

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ


Vatavaran Bhawan, Nabha Road, Patiala - 147001

E-mail : chairman.ptl.ppcb@punjab.gov.in, msppcb@gmail.com

Phone No. 0175-2215793, 0175-2215802

6) It is, therefore, requested to ask the officers / officials of the department to make available list of all the Manufacturers, Producers, Importers, Brand Owners and Plastic Waste Processors of the State of Punjab alongwith their correspondence & contact details, so as to enable the Board to follow up these entities for effective implementation of the Plastic Waste Management Rules, 2016 as amendments made thereof, please.

Endst. No. 1812


Member Secretary
Dated 26-4-24

A copy of the above is forwarded to the Financial Commissioner, Taxation, Department of Excise and Taxation, Punjab, Sector 69, SAS Nagar (Punjab) for information and necessary action, please. (fct@punjab.gov.in)


Member Secretary
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